



**HIGH COURT OF JAMMU AND KASHMIR AND LADAKH AT JAMMU**  
(Office of the Registrar Judicial)

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File No.:- CM No. 516/2020, CM No. 517/2020 (in MA No. 40/2015)

Titled

Krishan Chand (Petitioner) V/S Manjeet Singh & Ors. (Respondents)

Notice to the respondent (s): -

1. Manjeet Singh  
S/O Sohan Singh  
R/O Upper Beli Charana, Jammu  
(Driver of offending vehicle)
2. Sanjeev Singh  
S/O Krishan Singh  
R/O Chak Kora, Akhnoor,  
District Jammu  
(Registered owner of offending vehicle)

Whereas in the above noted case, it has been proved to the entire satisfaction of the Hon'ble Court that the service of the respondent(s) named above cannot be effected in any ordinary manner hence proclamation is hereby issued against the above named respondent to appear before this Court on 27<sup>th</sup> day of September 2021 at 10.00 A.M. or the next working day if 27<sup>th</sup> day of September 2021 is declared holiday in person or some recognized agent failing which appropriate order will be passed.

Given under my hand seal of the Court this 23<sup>rd</sup> day of August 2021 at Jammu.

Registrar Judicial  
Registrar Judicial  
High Court of J&K  
Jammu

No.:- 948

Dated:- 23-08-21

**Copy of the above forwarded to:**

1. The Editor Early Times, Samadia Road Jewel Near Maharaja Hari Singh Park, Jammu for publishing the notice in the newspaper, cutting of the paper and bill of advertisement be sent to this Registry immediately after publishing. An amount of rupees 500/- vide No. 668 dated 16.08.21 as publication charges have been deposited in this Court which shall be paid as and when the bill and cuttings are received.

